GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
PUBLIC NOTICE NO. 25/2015-2020
NEW DELHI, DATED THE 14 AUGUST, 2019


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In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendments in Hand Book of Procedures 2015-2020:

1. The current Para 4.12(vi) of HBP 2015-20 (as amended vide Public Notice 64 dt. 27.12.2018) reads as under:

"Norms ratified by any Norms Committee (NC) in the O/o DGFT on or after 01.04.2015 in respect of any Advance authorization obtained under paragraph 4.07, shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.3.2020 or for a period of three years from the date of ratification, whichever is later. Since all decisions of the Norms Committees are available in the form of minutes on the DGFT website, all other applicants of Advance Authorization are also eligible to apply and get their authorizations based on such ratified norms on repeat basis during validity of these norms."

The amended Para 4.12(vi) of HBP 2015-20 to be read as under:

"Norms ratified by any Norms Committee (NC) in the O/o DGFT on or after 01.04.2015 in respect of any Advance authorization obtained under paragraph 4.07, shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.3.2020 or for a period of three years from the date of ratification, whichever is later. Since all decisions of the Norms Committees are available in the form of minutes on the DGFT website, all other applicants of Advance Authorization are also eligible to apply and get their authorizations based on such ratified norms on repeat basis during validity of these norms. This para is not applicable for authorisations applied for items listed under Appendix 4P."


Appendix 4P

(Items to be excluded from the purview of Public Notice No. 64 dated 27.12.2018)

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Import Item Name</th>
<th>ITC HS at four digits</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Cashew in any form</td>
<td>0801</td>
</tr>
<tr>
<td>2.</td>
<td>All Restricted/Prohibited Items under the FTP</td>
<td>as applicable</td>
</tr>
<tr>
<td>3.</td>
<td>Items covered under Para 4.11 of FTP 2015-20</td>
<td>as applicable</td>
</tr>
<tr>
<td>4.</td>
<td>Items covered under pre-import conditions under Appendix 4J</td>
<td>as applicable</td>
</tr>
</tbody>
</table>

Effect of this Public Notice: Para 4.12(vi) of HBP modified to exclude items falling under Appendix 4P. Appendix 4P notified.

(Alok Vardhan Chaturvedi)
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